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SEPARATE PAGING IS GIVEN TO THIS PART, IN ORDER THAT IT MAY BE FILED AS A SEPARATE COMPILATION

## PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court.

Papers extracted from the *Gazette of India* and Provincial Gazettes. Orders of Commandants of Volunteers Corps

### DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 20th December 1944

**No. 22386-S.T.**—The following notification, issued by the Government of India, War Transport Department, is republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

New Delhi, 16th November 1944

No. LV(78)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, namely:—

1. (1) This Order may be called the Disposal of Used Government Motor Vehicles Control Order, 1944.

(2) It extends to the whole of British India.

2. In this Order,—

(a) "the Act" means the Motor Vehicles Act, 1939 (IV of 1939);

(b) "Provincial Motor Transport Controller" means the officer appointed as such by the Provincial Government;

(c) "Registering Authority" means the authority empowered to register motor vehicles under Chapter III of the Act;

(d) "used Government motor vehicle" means a motor vehicle disposed of by the Directorate-General of Disposals;

(e) "motor car" means a motor car as defined in the Act;

(f) "transport vehicle" means a transport vehicle as defined in the Act;

(g) "reconditioner" means the person purchasing a used Government motor vehicle from the Directorate General of Disposals for purpose of reconditioning the vehicle.

3. No reconditioner shall retain a used Government motor vehicle after it has been duly reconditioned, and no other person shall purchase such vehicle, whether from a reconditioner or other previous purchaser of the same vehicle, except under a permit in Form I issued by the Provincial Motor Transport Controller, who may, in the case of a transport vehicle, impose the condition that it shall be fitted with a producer gas plant before it is registered.

4. No person shall sell or otherwise dispose of, and no person shall purchase or otherwise obtain, a used Government motor vehicle at a price exceeding, in the case of motor cars, the amount specified in or determined under the Schedule of the Used Motor Vehicles Control Order, 1944, and in the case of transport vehicles, the amount specified in, or determined under the Schedule attached to this Order, as the sale price for that vehicle or for vehicles of the same class and year of manufacture.

5. (1) No used Government motor vehicle shall be sold by a reconditioner except under a written warranty in Form V.

(2) On complaint by the purchaser of a used Government motor vehicle from a reconditioner under warranty that the vehicle is not in satisfactory running order according to the terms of the warranty, the Provincial Motor Transport Controller may direct the reconditioner to carry out such repairs as the Provincial Motor Transport Controller considers necessary to put the vehicle into satisfactory running order according to the terms of the warranty; and the reconditioner shall comply with the direction.

6. A certificate in Form II shall be given by the Directorate-General of Disposals to the reconditioner in respect of each used Government motor vehicle sold to him, who shall

send to the Provincial Motor Transport Controller of the area concerned a copy of the certificate, being Part III of Form II, at the same time.

7. (1) Notwithstanding anything contained in the Act, the Registering Authority shall not register any used Government motor vehicle which a reconditioner proposes to retain for his own use, unless the reconditioner produces in respect of the vehicle Part II of the permit in Form I, Part II of the certificate in Form II and a declaration in Form III.

(2) Notwithstanding anything contained in the Act, the Registering Authority shall not register any used Government motor vehicle not covered by sub-clause (1) unless the owner produces in respect of the vehicle Part II of the permit in Form I, Part II of the certificate in Form II and a declaration in Form IV.

(3) Upon the registration of any used Government motor vehicle the Registering Authority shall enter in red ink the words "used Government motor vehicle" in the certificate of registration.

(4) The figures and letters of the registration mark of a used Government motor vehicle shall be in yellow upon black ground, and there shall follow or be placed below the mark, in letters and figures of 2/3rd size of those in the registration mark, the letter "G" followed by the permit number in Form I relating to the vehicle.

8. Any Court trying a contravention of the provisions of this Order may direct that any used Government motor vehicle in respect of which the Court is satisfied that this Order has been contravened shall be forfeited to His Majesty.

9. The Central Government may, by general or special order, exempt any used Government motor vehicle or any class of used Government motor vehicles from all or any of the provisions of this Order.

### The Disposal of Used Government Motor Vehicles Control Order, 1944

#### THE SCHEDULE

(SEE CLAUSE 4)

Scheduled sale price of transport motor vehicles

Makes	Wheel-base in inches	Tyre equipment	Scheduled sale price			
			1943	1942	1941	1940 and earlier models
			Rs.	Rs.	Rs.	Rs.
Ford and Chevrolet.	114—115	700 × 15 standard ..	..	3,235	2,170	1,625
	122—123	700 × 15 standard ..	..	3,425	2,270	1,705
		700 × 17 standard ..	..	3,575	2,370	1,780
	134—135	600 × 20—6 ply standard ..	..	3,725	2,450	1,860
..	158—160	600 × 20—6 ply standard single rear.	..	3,830	2,525	1,925
		32 × 6—10 ply standard dual rear heavy duty.	5,590	4,190	2,755	2,070
Bedford, Commer, Dodge, Fargo, Studebaker.	150—165	..	5,590	4,190	2,755	2,070

NOTE (i)—If a vehicle is of a wheel-base or of manufacture not included in the above schedule, the scheduled price thereof shall be such as may be fixed by the order of the Provincial Motor Transport Controller; provided that any person aggrieved by such order may, within 30 days from the date it is communicated to him, appeal to such officer or authority as may be appointed by the Central Government in this behalf, and the decision of that officer or authority, and subject only to such decision the order of the Provincial Motor Transport Controller, shall be final.

NOTE (ii)—In the case of transport vehicles of miscellaneous makes disposed of by the Directorate-General of Disposals by auction the scheduled price will be that for transport vehicles disposed of individually of roughly equivalent wheel-base.

FORM I

(SEE CLAUSE 3)

Disposal of Used Government Motor Vehicles Control Order, 1944

PART I PERMIT

Office of the Provincial Motor Transport Controller

No. Dated. Name. Residing at (address). is hereby permitted to purchase/retain the used Government motor vehicle as follows: Chassis with goods body, Chassis with bus body, Chassis, Motor car. \* Make, Engine No., Year of manufacture. †2. The vehicle, being a transport vehicle, shall be fitted with a producer gas plant before it is registered.

Provincial Motor Transport Controller

Counterfoil to be retained in the office of issue. \*Leave unfilled if details not known or P.M.T.C. chooses to give general permission to purchase a class of vehicle. †Delete if not required.

FORM I

(SEE CLAUSE 3)

Disposal of Used Government Motor Vehicles Control Order, 1944

PART II PERMIT

Office of the Provincial Motor Transport Controller

No. Dated. Name. Residing at (address). is hereby permitted to purchase/retain the used Government motor vehicle as follows: Chassis with goods body, Chassis with bus body, Chassis, Motor car. \* Make, Engine No., Year of manufacture. †2. The vehicle being a transport vehicle shall be fitted with a producer gas plant before it is registered.

Provincial Motor Transport Controller

Copy to be given to the reconitioner or purchaser as the case may be. \*Leave unfilled if details not known or P.M.T.C. chooses to give general permission to purchase a class of vehicle. †Delete if not required.

FORM II

(SEE CLAUSE 6)

Disposal of Used Government Motor Vehicles Control Order, 1944

PART I

Office of. CERTIFICATE

No. Date. Certified that the used Government motor vehicle described below has been sold by the. I. Make, H. P., Engine No., Chassis No., Year of manufacture.

Directorate-General of Disposals

Counterfoil to be retained in the office of issue.

FORM II

(SEE CLAUSE 6)

Disposal of Used Government Motor Vehicles Control Order, 1944

PART II

Office of. CERTIFICATE

No. Date. Certified that the used Government motor vehicle described below has been sold by the. I. Make, H. P., Engine No., Chassis No., Year of manufacture.

Directorate-General of Disposals

Copy to be given to the reconitioner.

FORM II

(SEE CLAUSE 6)

Disposal of Used Government Motor Vehicles Control Order, 1944

PART III

Office of. CERTIFICATE

No. Date. Certified that the used Government motor vehicle described below has been sold by the. I. Make, H. P., Engine No., Chassis No., Year of manufacture.

Directorate-General of Disposals

Duplicate copy to be given to the reconitioner.

FORM III

[SEE CLAUSE 7 (1)]

Disposal of Used Government Motor Vehicles Control Order, 1944

DECLARATION

PART I

With reference to the used Government motor vehicle described in certificate No. dated. (herewith produced), I have been permitted by the Controller. to retain the motor vehicle described below for my own use.

(Permit No. dated. herewith produced.)

I. Make, H. P., \* Engine No., Chassis No., Year of manufacture.

Dated. Signature of reconitioner

The vehicle has been registered by me as. (Registered mark assigned) with the letter G and the Provincial Motor Transport Controller's permit number, following or being placed below the registration mark on. and the words "used Government motor vehicle" have been entered on the certificate of Registration in red ink.

Returned to the Provincial Motor Transport Controller. Date.

Registering Authority

\* If the engine has been changed during reconitioning the previous engine number should be shown in the bracketted portion.

FORM III

[SEE CLAUSE 7 (1)]

Disposal of Used Government Motor Vehicles Control Order, 1944

DECLARATION

PART II

With reference to the used Government motor vehicle described in certificate No. dated. (herewith produced), I have been permitted by the Controller. to retain the motor vehicle described below for my own use.]

(Permit No. dated. herewith produced.)

I. Make, H. P., \* Engine No., Chassis No., Year of manufacture.

Dated. Signature of reconitioner

The vehicle has been registered by me as. (Registered mark assigned) with the letter G and the Provincial Motor Transport Controller's permit number, following or being placed below the registration mark on. and the words "used Government motor vehicle" have been entered on the Certificate of Registration in red ink.

Forwarded to War Transport Department. Date.

Registering Authority

\* If the engine has been changed during reconitioning the previous engine number should be shown in the bracketted portion.

FORM IV

[SEE CLAUSE 7 (2)]

Disposal of Used Government Motor Vehicles Control Order, 1944

DECLARATION

PART I

With reference to the used Government motor vehicle described in certificate No. .... dated ..... (herewith enclosed) I have reconditioned the motor vehicle described below, which I have sold for the sum of Rs. .... to ..... (Permit No. .... dated ..... herewith enclosed).

I. Make .....  
 H. P. ....  
 \* Engine No. .... ( )  
 Chassis No. ....  
 Year of manufacture .....

Dated ..... Dated .....  
 Signature of purchaser ..... Signature of reconditioner .....

The vehicle has been registered by me as ..... (Registration mark assigned) with the letter G and the Provincial Motor Transport Controller's permit number, following or being placed below the registration mark on ..... and the words "used Government motor vehicle" have been entered on the Certificate of Registration in red ink.

Returned to the Provincial Motor Transport Controller .....  
 Date .....

Registering Authority

\* If the engine has been changed during reconditioning the previous engine number should be shown in the bracketted portion.

FORM IV

[SEE CLAUSE 7 (2)]

Disposal of Used Government Motor Vehicles Control Order, 1944

DECLARATION

PART II

With reference to the used Government motor vehicle described in certificate No. .... dated ..... (herewith enclosed) I have reconditioned the motor vehicle described below, which I have sold for the sum of Rs. .... to ..... (Permit No. .... dated ..... herewith enclosed).

I. Make .....  
 H. P. ....  
 \* Engine No. .... ( )  
 Chassis No. ....  
 Year of manufacture .....

Dated ..... Dated .....  
 Signature of purchaser ..... Signature of reconditioner .....

The vehicle has been registered by me as ..... (Registration mark assigned) with the letter G and the Provincial Motor Transport Controller's permit number, following or being placed below the registration mark on ..... and the words "used Government motor vehicle" have been entered on the Certificate of Registration in red ink.

Forwarded to War Transport Department.  
 Date .....

Registering Authority

\* If the engine has been changed during reconditioning the previous engine number should be shown in the bracketted portion.

FORM V

(SEE CLAUSE 5)

Disposal of Used Government Motor Vehicles Control Order, 1944

RECONDITIONER'S WARRANTY

..... Vehicle, Engine No. .... has been reconditioned by us. The following parts of the vehicle (Make) have been overhauled by us :—

2. Should any defect arise in the above parts of the vehicle within a period of 90 days from date of delivery to purchaser, due to faulty workmanship on our part, such defects will be corrected free of charge.

3. It must be clearly understood that this guarantee is only applicable to the parts of the vehicle mentioned above. Every care has been taken by us to ensure that the vehicle is otherwise in serviceable condition but no guarantee can be given beyond the one given above.

Date .....

(Signature) .....  
 (Designation) .....  
 (Name of firm) .....

D. R. RUTNAM

Joint Secy. to the Govt. of India

The 20th December 1944

No. 22891-S.T.—The following notifications, issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
 C. S. JHA  
 Secretary to Government

New Delhi, 23rd September 1944

No. T.C. (4) 9/44—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendments shall be made in the Notification of the Textile Commissioner No. T.C. (4) 4/44, dated the 25th May 1944, namely :—

In the Schedule to the said Notification,

(1) in the list of Mills, after Sl. No. 18, the following entry shall be inserted under the columns, Serial No., Texmark No., Name of the Mill and Location, respectively :—

19. 510 The Delhi Cloth and General Mills Co. Ltd. Delhi and Punjab

(2) after item 55, under "The Simplex Mills Co. Ltd., Tex-mark No. 55", the following entries shall be inserted under columns 1 to 8 thereof, namely :—

56.	Tapestry	1634 A to Z	47/48	40	**	**
57.	"	1535 A to Z	"	40	**	**
58.	"	3590	43/44	40	**	**
59.	"	3402	47/48	40	**	**
60.	"	1852 A to Z	43/44	40	**	**
61.	"	16390 A to Z	47/48	40	**	**
62.	"	1588 D	47/48	40	**	**
63.	"	14853 A to Z	43/44	40	**	**

\*\*Exempted from price Stamping

(3) after Juggilal Kamapat Cotton Spinning and Weaving Mills Co., Ltd., the following shall be inserted, namely :—

THE DELHI CLOTH & GEN. MILLS Co., LTD.  
 TEXMARK No. 510

Mills :—Rohtak Road, Bara Hindu Road, Delhi  
 Agents :—M/S. Shankarlal Bharatram & Co.,  
 P. B. No. 39, Delhi

Serial No.	Trade Description of Cgo	Marks under which it is sold		Dimensions in which sold		Maximum price per piece or single as shown	
		Trade Number	Trade Mark	Width	Length per piece (or single)	Ex-Mill	Retail
1	2	3	4	5	6	7	8
1	Tapestry	Z126	..	48	35	..	..
2	Do.	TP78	..	44	30	..	..
3	Do.	TP169	..	48	35	..	..
4	Do.	K284	..	49/50	35	..	..
5	Do.	S180C	..	45	40	..	..
6	Do.	S229C	..	46	35	..	..
7	Do.	TP555	..	49/50	30	..	..
8	Do.	S254C	..	48	30	..	..
9	Do.	TP125B	..	43	35	..	..
10	Do.	TP145	..	47	35	..	..
11	Do.	S438A	..	45	35	..	..
12	Do.	TP148	..	50	35	..	..
13	Do.	TP138	..	49	30	..	..
14	Do.	TP144	..	48	30	..	..
15	Do.	F31	..	40/47	35	..	..
16	Do.	TP125	..	44/45	40	..	..
17	Do.	Y98	..	48	40	..	..
18	Do.	TP73A	..	49/50	35	..	..
19	Do.	S251	..	47/48	30	..	..
20	Do.	TP78A	..	40	40	..	..
21	Do.	TP139	..	48	35	..	..
22	Do.	TP102	..	48	40	..	..
23	Do.	S403A	..	47/48	40	..	..
24	Do.	TP171A	..	46/46	35	..	..
25	Do.	TP154	..	49/50	35	..	..
26	Do.	TP172A	..	49	30	..	..

\*\* Exempted from price Stamping

1	2	3	4	5	6	7	8
				Ins.	Yds.	Rs. A. P.	Rs. A. P.
27	Tapestry	S285C		47/48	40	**	**
28	Do.	K283		47/48	35	**	**
29	Do.	K26		49/50	35	**	**
30	Do.	K268A		49/50	35	**	**
31	Do.	K268		49/50	35	**	**
32	Do.	K26-B		49/50	35	**	**
33	Do.	F4		52	35	**	**
34	Do.	S240C		49/50	40	**	**
35	Do.	K254		49/50	35	**	**
36	Do.	K248		49	35	**	**
37	Do.	Z91		46/47	40	**	**
38	Do.	K257A		48/49	35	**	**
39	Do.	Z307		46/47	40	**	**
40	Do.	TP114		47/48	35	**	**
41	Do.	TP165		49/50	35	**	**
42	Do.	TP63		48/49	30	**	**
43	Do.	TP131		49	35	**	**
44	Do.	TP70		49/50	35	**	**
45	Do.	TP67		49/50	35	**	**
46	Do.	TP73		49/47	30	**	**
47	Do.	TP148C		45	35	**	**
48	Do.	S375		49/50	35	**	**
49	Do.	TP151		49/50	35	**	**
50	Do.	FS		48/49	30	**	**
51	Do.	S248C		44/45	30	**	**
52	Do.	TP101		45	35	**	**
53	Do.	Z1154		44/5	35	**	**
54	Do.	TP69		49	35	**	**
55	Do.	TP164		48	35	**	**
56	Do.	TP149A		45/46	35	**	**
57	Do.	TP149		49	35	**	**
58	Do.	TP166		49/50	35	**	**
59	Do.	TP53		46	35	**	**
60	Do.	TP160		48	35	**	**
61	Do.	TP145A		48	35	**	**
62	Do.	TP10		44	40	**	**
63	Do.	TP158		47/48	35	**	**
64	Do.	TP174		45/46	35	**	**
65	Do.	TP171		45	35	**	**
66	Do.	TP1714		45/46	35	**	**
67	Do.	TP88		46	35	**	**
68	Do.	TP110		50/51	35	**	**
69	Do.	TP132		48	35	**	**
70	Do.	TP150		45	30	**	**
71	Do.	TP141		49/50	35	**	**
72	Do.	TP143		48/49	30	**	**
73	Do.	TP61		47/48	40	**	**
74	Do.	TP168		49/50	40	**	**
75	Do.	TP718		49	35	**	**
76	Do.	S294C		40/41	25	**	**
77	Do.	TP156		47/48	35/40	**	**
78	Do.	TP153		48	35	**	**
79	Do.	TP160		45	30	**	**
80	Do.	TP128		48	35	**	**
81	Do.	TP135		48	40	**	**
82	Do.	TP123		49/50	35	**	**
83	Do.	F32		50/51	35	**	**
84	Do.	Z170		47	40	**	**
85	Do.	Y67		44/45	35	**	**
86	Do.	S179C		46/47	35	**	**
87	Do.	TP132		45	35	**	**
88	Do.	TP168		47/48	35	**	**
89	Do.	S408A		44	35	**	**
90	Do.	TP122		50	35	**	**
91	Do.	TP73A		48	35	**	**
92	Do.	TP1712		44	35	**	**
93	Do.	TP152A		48	35	**	**
94	Do.	TP172		48	35	**	**
95	Do.	TP33A		42	35	**	**
96	Do.	K314		45	35	**	**
97	Do.	TP112		47	35	**	**
98	Do.	K228		48	35	**	**

\*\*Exempted from price Stamping

Bombay, 7th October 1944

No. T. C. (4) 10/44—In exercise of the powers conferred on me by clause 15 of the Cotton Cloth and Yarn (Control) Order, 1943, I hereby direct that the following further amendments shall be made in the notification of the Textile Commissioner No. T. C. (4) 4/44, dated the 25th May 1944, namely:—

In the Schedule to the said notification,

(1) in the list of mills, after Serial No. 19, the following entries shall be inserted under the columns, Serial No., Texmark No., Name of the Mill and Location, respectively:—

- " 20 60 The Tata Mills Ltd. Bombay.
- 21 821 Amjad Vazir Wvg. Mills, Kurla, Bombay "

(2) after item 10, under "The Kohinoor Mills Ltd., Texmark No. 31", the following items shall be inserted under columns 1 to 8 thereof, namely:—

" 11 Tapestry 127 .. 48 30 \*\* \*\* "

(3) After item 8 under "The Swadeshi Mills Co., Texmark No. 58", the following items shall be inserted under columns 1 to 8 thereof, namely:—

" 9 Tapestry 23074 Kamal 52 30 \*\* \*\* "  
Chhap

(4) after item 20 under "M/s. The Vishnu Cotton Mills Ltd., Texmark No. 260", the following items shall be inserted under columns 1 to 8 thereof, namely:—

- " 21 Tapestry VS947B .. 50 50 \*\* \*\*
- 22 " VS1033 .. 49/50 42 \*\* \*\*
- 23 " VS1610 .. 48 30 \*\* \*\*
- 24 " VS1613 .. 48 20 \*\* \*\*
- 25 " VS1614 .. 48 20 \*\* \*\* "

(5) after item 14 under "M/s. Jiyajerao Cotton Mill Ltd., Texmark No. 313", the following items shall be inserted under columns 1 to 8 thereof, namely:—

- " 15 Tapestry Rajeshwari .. 50 20 \*\* \*\*
- 16 " Veenapani .. 50 20 \*\* \*\*
- 17 " Lalit .. 50 20 \*\* \*\*
- 18 " Mithlesh .. 53 20 \*\* \*\*
- 19 " Jayanti .. 48 20 \*\* \*\* "

(6) after item 9 under "Juggilal Kamalapat Spg. & Wvg. Mills Co. Ltd., Texmark No. 761", the following items shall be inserted under columns 1 to 8 thereof, namely:—

- " 10 Tapestry DB21138 A to H 48 30 \*\* \*\*
- 11 " D31140 A to H 48 30 \*\* \*\*
- 12 " DB21139 A to B 48 30 \*\* \*\*
- 13 " J11140 B & C 48 26 \*\* \*\*
- 14 " D31139 48 26 \*\* \*\* "

(7) after "The Delhi Cloth and General Mills Co. Ltd." the following shall be inserted, namely:—

THE TATA MILLS LTD.  
Texmark No. 60.

Mills: Dadar Road, Farel, Bombay

Agents: Tata Sons Ltd., Bombay House, Bruce St., Fort, Bombay.

Serial No.	Trade Description of cloth	Marks under which it is sold		Dimensions in which sold		Maximum price per piece or single as shown		Per
		Trade number	Trade Mark	Width	Length per piece (or single)	Ex-Mill	Retail	
1	Tapestry	795 D		Ins. 48	Yds. 30	Rs. a. p.	Rs. a. p.	
2	"	795/6/D		"	"	"	"	"
3	"	795/7/D		"	"	"	"	"
4	"	795/8/D		"	"	"	"	"
5	"	795/9/D		"	"	"	"	"
6	"	795/10/D		"	"	"	"	"
7	"	795/11/D		"	"	"	"	"
8	"	795/A1 D		"	"	"	"	"
9	"	795/A2 D		"	"	"	"	"
10	"	795/A3 D		"	"	"	"	"
11	"	795/A4 D		"	"	"	"	"
12	"	795/A5 D		"	"	"	"	"
13	"	795/A6 D		"	"	"	"	"
14	"	795/A7 D		"	"	"	"	"
15	"	795/A8 D		"	"	"	"	"
16	"	795 A9 D		"	"	"	"	"
17	"	795/A10D		"	"	"	"	"
18	"	795/A11D		"	"	"	"	"

AMJAD VAZIR WEAVING MILLS

Texmark No. 821

Mills: Hall Lane, Kurla, Bombay Suburban Dist.  
Owners: Amjad Vazir, Sadi Bazar, Ripon Road, Bombay

1	Tapestry	1421		48	40	**	**	
2	"	1121		"	"	**	**	
3	"	1321		"	"	**	**	
4	"	1521		"	"	**	**	
5	"	1621		"	"	**	**	
6	"	Alamgir		"	"	**	**	

\*\* Exempted from price Stamping

D. M. PASSMORE  
Textile Commissioner

The 26th December 1944

No. 23251-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA  
Secretary to Government

New Delhi, 18th November 1944

No. 475-DM(1)/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Drugs Control Order, 1943, namely:—

In the said Order—

1. In the definition of "Importer" in clause 2, for the words "for sale", the words "from outside India for sale in India" shall be substituted.
2. In sub-clause (3) of clause 5, the words "or any person for his personal use or for the use of members of his household" shall be omitted.
3. In clause 8A, after the word "cancelled" the words "or suspended" shall be inserted.

4. In clause 14, for the words "if he has reason to believe that any person has contravened any provisions of this Order" the words "with a view to securing compliance with this Order" shall be substituted.

H. M. PATEL

*Joint Secy. to the Govt. of India  
The 26th December 1944*

**No. 23253-S.T.**—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government*

*New Delhi, 16th November 1944*

No. TB(1)30/44—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Cotton Cloth and Yarn (Control) Order, 1943, namely:—

In sub-clause (a) of clause 3 of the said Order after sub-paragraph (v), the following shall be inserted, namely:—

"(vi) cloth manufactured partly from cotton and partly from wool and containing 40 per cent or less of cotton by weight."

J. D. KAPADIA

*Deputy Secy. to the Govt. of India  
The 26th December 1944*

**No. 23255-S.T.**—The following notifications, issued by the Government of India, in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor  
C. S. JHA

*Secretary to Government*

*New Delhi, 1st December 1944*

No. 265-*Tex.*/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the

Central Government is pleased to direct that the following further amendments shall be made in the Cotton Cloth Movements Control Order, 1943, namely:—

In clause 3 of the said Order—

(i) In sub-clause (b), after the words "Form annexed to this Order", the word "or" shall be inserted.

(ii) After sub-clause (b), the following sub-clause shall be inserted, namely:—

"(c) a special transport permit issued by the Textile Commissioner."

*New Delhi, 1st December 1944*

No. 265 (A)-*Tex.*/43—In pursuance of sub-clause (a) of clause 3 of the Cotton Cloth Movements Control Order, 1943, the Central Government is pleased to direct that the following further amendments shall be made in the General Permit No. 1, published with the notification of the Government of India in the Department of Industries and Civil Supplies, No. 265 (A)-*Tex.*/43, dated the 23rd October 1943, namely:—

For sub-clause (h) of clause (2) of the said General Permit, the following sub-clause shall be substituted, namely:—

"(h) Within the Bombay Surplus Area, and from the Bombay Surplus Area to any Deficit Zone when cloth is consigned under Military Credit Notes.

Provided that no cotton cloth may be transported under this permit:—

"(i) from any station in the Bombay Surplus Area to any station on the metro gauge section of the B. B. and C. I. Railway between Mehsana and Wadhwan (both inclusive) and to any station on the Gackwar Baroda State Railway west of or on the Taranga Hill—Mehsana—Virangam section;

(ii) from any station in the Bombay Surplus Area to any station in the States of Western India, Janjira, Cambay and Jawhar States. Movements by rail between stations within the states of Western India, Janjira, Cambay and Jawhar states shall however be permitted provided that any cloth moving between stations within these States may, while in transit through any place in British India, be detained by the Textile Commissioner, or any officer acting on his behalf, and permission for its onward movement to its destination may be refused."

R. A. MAHAMADI

*Deputy Secy. to the Govt. of India*

PRESS NOTE

ADJUSTMENT OF PAPER CONSUMPTION

*New Delhi, 1st December 1944*

The Government of India have decided that the quantity of paper permitted to be consumed under the Paper Control (Economy) Order, 1944, in any quarter by a printing press, publisher or manufacturer of articles from paper may be exceeded by not more than 10 per cent or 250 lbs., whichever is less, provided that this excess is made up in the next quarter.

They have also decided that if the quantity of paper consumed by a printing press, publisher or manufacturer of articles from paper in any quarter is less than that permitted under the Order, the balance may be carried forward to the next quarter but not to any subsequent quarter.

PRESS NOTE

PAPER CONTROL (ECONOMY) ORDER, 1944

RELAXATION IN FAVOUR OF INCORPORATED COMPANIES

*New Delhi, 5th December 1944*

The Government of India in the Department of Industries and Civil Supplies have decided that companies incorporated in British India or elsewhere may, with effect from the 1st January 1945, consume for the purpose of forms, registers and other items of stationery, paper to the extent of 50 per cent of the quantity of paper consumed by them in 1943. The effect of this concession will be that companies of the kind stated above will be able to place during any quarter after the 31st December 1944, orders with their printers for printed stationery or with their stationers for such items of stationery as do not require to be printed on provided the consumption of paper is up to the extent of one-fourth of 50 per cent of their consumption in 1943. The concession allowed to the companies will, in the ordinary course, be passed on to the printers and the stationers concerned. Up to now companies were entitled to use in any quarter paper to the extent of only one-fourth of 30 per cent of their consumption in 1943.

Companies affected by the relaxation are urged to economise in the use of paper in every possible way, for instance, use of thinner substances of paper for account books, letters, etc., use of the smallest possible size necessary for a particular purpose, and the use of old records for keeping of office copies, etc.